

THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTICE

No. HCM. III/175/2019-Judl/ 63

Dated, Shillong the 27th February 2020

It is hereby notified to all concerned that, in view of non-availability of **Hon'ble Mr. Justice H.S. Thangkhiew**, the cases listed today i.e. **Thursday, 27th February 2020** before **COURT NO. 2** shall now be taken up by **COURT NO. 1** after rising of the **DIVISION BENCH**.

By order,

JOINT REGISTRAR (JUDL.)

Memo No. HCM. III/175/2019-Judl/ 63A

Dated, Shillong the 27th February 2020

Copy for information to: -

1. The Registrar –cum– Principal Private Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
4. The Advocate General, High Court of Meghalaya, Shillong.
5. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
6. The P.A. to the Registrar General, High Court of Meghalaya, Shillong.
7. President / Secretary, High Court Bar Association, Shillong.
8. President / Secretary, Shillong Bar Association, Shillong.
9. The Court Masters concerned.
10. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
11. Notice Board.
12. Office File.

A.W. Law 19
27.02.2020
JOINT REGISTRAR (JUDL.)

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27/2/20